

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 1091
TO BE ANSWERED ON 07TH FEBRUARY, 2020**

ONLINE SALE OF AYUSH MEDICINES

1091. SHRI RAJAN VICHARE:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether the Government has put a ban on sellers for online sale of AYUSH medicines in the country including Maharashtra;
- (b) if so, the details thereof, State/UT-wise;
- (c) whether the companies selling medicines online have been found to supply medicines for abortion and other materials without prescription by the doctors and if so, the details thereof; and
- (d) the corrective measures/schemes of the Government to check such malpractices?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & b): The Ministry of AYUSH in the Central Government has not put any ban on sellers for online sale of Ayurvedic, Siddha, Unani and Homoeopathy (ASU&H) medicines. Whereas as per Section 33-EEC of the Drugs and Cosmetics Act, 1940, State Governments are empowered inter alia to prohibit sell, stock or exhibit or offer for sale or distribute any Ayurvedic, Siddha or Unani drug which has been manufactured in contravention of any of the provisions of the Act and Rules made there under. Provisions for sale license of Homoeopathic drugs are prescribed in the Drugs and Cosmetics, Rules 1945 but no such specific provisions for sale license of Ayurvedic, Siddha and Unani medicines are prescribed.

(c): Instances of online selling of ASU&H medicines for abortion has not been reported since the provisions of the Drugs and Cosmetics Act, 1940 and Rules there under pertaining to these medicines are enforced by the State Governments and the records of any violation or contravention are not maintained at the central level unless reported. Food and Drugs Administration of Maharashtra State have reported incidence of four cases of allopathic drugs for abortion, details are given in the **annexure**.

Contd.....

(d): Central Government is vested with the power to make and amend regulatory provisions in accordance with the emerging needs of quality control of medicines and give directions to the State Governments under Section 33 P of the Drugs & Cosmetics Act, 1940 as appeared necessary for carrying into execution any of the provisions of the Act, Rules or Order made there under. Through Centrally Sponsored Scheme of National AYUSH Mission, States/UTs are provided financial support to strengthen Drug Control Framework for ASU&H and regulatory capacity building initiatives and training programs are conducted for effective enforcement of quality control.

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Annexure A

**ACTION TAKEN ON ONLINE AND OTHER ILLEGAL SALE OF ABORTION PILLS
IN MAHARASHTRA DURING LAST ONE YEAR.**

1. On 03.06.2019 M/s. Bhansali Medical Osmanabad & Akash Agency Osmanabad Were found selling MTP Kit at higher price. Hence FIR No 190/19 Dt. 07.06.2019 is launched by FDA Officer.
2. On 30.05.2019 Drugs Inspector, Pune filled a FIR No 640/2019 at Wakad Police Station, Pune, against M/s. Mittal Medical Stores, Diwai (U.P.) and Amazon Online portal for the online sale of MTP Kit.
3. On 23.07.2019 Drugs Inspector, Pune filled a FIR No 790/2019 dated 23.07.2019 at Wakad Police Station, Pune, against M/s. Beetle Medical Stores, Diwai (U.P.) and Amazon Online portal for the online sale of MTP Kit.
4. On 25.01.2020 Drugs Inspector, Aurangabad seized the stock of around 48,000/- of MTP Kit in a raid conducted with police officer of Aurangabad.